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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 491 OF 2022**

IN THE MATTER OF :

ABHISHEK PANDEY

..... APPLICANT

VERSUS

MoEF&CC AND ORS.

..... RESPONDENTS

NDOH : 10.07.2024

**OBJECTIONS/REPLY ON BEHALF OF APPLICANT TO THE
REPORT SUBMITTED BY MEMBER SECRETARY, SEIAA
DATED 06.02.2024**

APPLICANT

THROUGH



(VIKAS KUMAR SINGH)

ADVOCATE

Place : New Delhi

Date : 09.07.2024

134, NEW LAWYER'S CHAMBER
(M.C. SETALVAD BLOCK)
SUPREME COURT OF INDIA
BHAGWAN DAS ROAD, NEW DELHI-110001
MOBILE : +91 9911111246
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SECRETARY, SEIAA DATED 06.02.2024**

MOST RESPECTFULLY SHOWETH :

1. That in MPSEAC 465th Meeting dated 07.11.2020 it was wrongly recorded that PP has submitted DSR Report as the mining site in question Village-Thatara Sand quarry never included in DSR.

With regard to reference of letter No. 4236 dated 03.09.2020 no distance has been mentioned as it is averred there that within 10 Kms. there is no Eco-Sensitive Zone, therefore, wrongly recorded that the proposed site is located 1138 meters from ESZ.

Clearly admitted that it's a case of riverbed sand mining on Son River and part of lease is submerged meaning thereby if mining site is sub-merged then obvious situated on the Bank

of Son River and as per description in Notification Bank of Son River is an Eco-Sensitive Zone.

Response dated 07.11.2020 by the PP to the queries has not been uploaded in the file no. 7882/2020 on MP SEIAA website for reference.

Despite above mentioned wrong information with regard to distance of site from ESZ matter has been recommended for grant of prior EC.

A true copy of the minutes of the MPSEAC 465th Meeting dated 07.11.2020 is annexed herewith as **ANNEXURE-R-1**.

2. MPSEIAA 645th Meeting dated 27.11.2020 : That despite without any re-examination of authenticity of information provided with regard to distance of mining site from the ESZ Environment Clearance has been granted to the PP.

A true copy of the minutes of the MPSEIAA 645th Meeting dated 27.11.2020 is annexed herewith as **ANNEXURE-R-2**.

3. That Environmental Clearance granted to PP vide letter no. 5059 dated 07.12.2020. A true copy of the Environmental Clearance dated 07.12.2020 is annexed herewith as **ANNEXURE-R-3**.

4. That a complaint dated 18.05.2021 has been sent to Member Secretary, SEIAA, Bhopal. M.P. regarding Sand quarry of Village – Thatara falls within the periphery of ESZ as per the

Notification. A true copy of the compliant dated 18.05.2021 is annexed herewith as **ANNEXURE-R-4**.

5. That on the compliant dated 18.05.2021 Member Secretary, SEIAA issued a letter dated 01.06.2021 to the Collector, Singrauli and Field Director, Sanjay Tiger Reserve, Sidhi for examining the factual status with regard to compliant. A true copy of the letter dated 01.06.2021 of the Member Secretary, SEIAA is annexed herewith as **ANNEXURE-R-5**.
6. That MPSEAC 505th Meeting dated 24.07.2021 took note of compliant dated 18.05.2021 and with regard to Eco-Sensitive Area recorded that in the Ekal Pramana Patra it is mentioned that the proposed site is located 1138 meters away from ESZ of Son Ghariyal Wildlife Sanctuary and the compliant be sent to SEIAA for onward necessary action. It is wrongly recorded because in letter No. 4236 dated 03.09.2020 with Ekal Pramana Patra no such fact mentioned therein as stated above.

A true copy of the minutes of the MPSEAC 505th Meeting dated 24.07.2021 is annexed herewith as **ANNEXURE-R-6**.

7. That in MPSEIAA 682nd Meeting dated 26.08.2021 it was recorded in response to the letter dated 01.06.2021 of Member Secretary, MP SEIAA to Collector, Singrauli & Field Director, Sanjay Tiger Reserve, the Collector, Singrauli sent letter no. 3152 of 23.06.2021 taking note of following documents :
 1. As per DFO, Singrauli letter dated 01.05.18 the proposed mining site is 15 km away from forest boundary.

2. As per Tehsildar, Chitrangi letter dated 16.04.18 the proposed mining site is 02 km is away from Son-Ghariyal WLS.
3. As per Field Director, Sanjay Gandhi Tiger Reserve letter dated 07.03.18 the proposed mining site is 2.138 km is away from Son-Ghariyal WLS and 1.138 km away from Notified ESZ of Son-Ghariyal WLS.
4. As per In-charge Forest Officer, Mirzapur Forest Division, U.P. letter dated 16.05.21. the arial distance from the proposed mining site is 1.740 km away from Kaimur WLS, U.P. and 1.0 km away from Notified ESZ of Kaimur WLS U.P.

And after detailed discussion, it is observed that the factual status and information regarding the distance of proposed mining site from boundary of the Notified ESZ of Son-Ghariyal WLS duly certified by from Field Director, Sanjay Gandhi Tiger Reserve is still awaited.

A true copy of the minutes of the MPSEIAA 682nd Meeting dated 26.08.2021 is annexed herewith as **ANNEXURE-R-7**.

8. That with regard to above discussion in the 682nd MPSEIAA Meeting, the Member Secretary, MP SEIAA issued a letter No. 1879 dated 14.09.2021 to the Field Director, Sanjay Tiger Reserve and requested to provide actual status and the location of mine site with all coordinates to ascertain whether the Mine Site comes under notified Eco-Sensitive Zone of Son Ghariyal WLS or not at the earliest.

A true copy of the letter No. 1879 dated 14.09.2021 of the Member Secretary, MP SEIAA is annexed herewith as **ANNEXURE-R-8**.

9. That further as per online status of letter no. 1879 dated 14.09.2021 on the website of Madhya Pradesh State Environment Impact Assessment Authority a compliance report for the period of June, 2021, December, 2021 received by email on 05.01.2022. A true copy of status from website of MP SEIAA is annexed herewith as **ANNEXURE-R-9**.
10. That MP SEIAA granted EC on the basis of NOC's & documents submitted by Project Proponent which are as follows :-
 - i. Letter of Intent dated 27.02.2020. It is submitted here that this Letter of Intent was not issued for Village – Thatara Sand Quarry.
 - ii. Letter No. 2109 dt. 08.06.2020 to Executive Director, M.P. State Mineral Corporation, Bhopal from Collector, Singrauli with regard to inclusion of Thatara in Sand Mine Group, Singrauli, reference application dt. 15.05.2020 of R.K. Transport under Rule 26(5) of MP Sand Rules, 2019.

That it is submitted here this inclusion results in non-commercial excavation of sand into commercial excavation of sand which is prohibited under section 29 of the Wild Life (Protection) Act, 1972 as the mining site situated in an ESZ.

- iii. Letter No. 4326 dt. 03.09.2020 to Project Proponent from In-Charge Officer (Mines Branch) Singrauli with regard to Single Certificate reference application dt. 11.08.2020 with Single Certificate. This Single Certificate wrongly says no ESZ situated within 10 Kms of mining site.
- iv. Mining Plan.
- v. Order (4403) dated 21.09.2020 passed by Under Secretary, Madhya Pradesh Administration, Ministry of Mineral Resources Department, Bhopal that in the tender process conducted under MP Sand Rules, 2019 PP has been declared successful tenderer and Thatara sand mine allotted to R.K. Transport till 30.06.2023.

It is submitted here Thatara Sand Mine allotted to PP for commercial excavation of sand from non-commercial excavation of sand in an Eco-Sensitive Zone of Son Gharial Wildlife Sanctuary is contrary to the provisions of Section 29 of the Wild Life (Protection) Act, 1972.

- vi. Map of sanctioned area GOOGLE MAP THATARA. From the said MAP it is crystal clear that Thatara Sand Mine situated in the Mid-Stream of Son River as well as falling within the periphery of Eco-Sensitive Zone.
- vii. Khasra Form P-II – Son River (Total area 16.9400 hectare). From the said Khasra Thatara Sand Mine is a huge chunk of land falling within the periphery of Eco Sensitive Zone of Son Ghariyal Wildlife Sanctuary.

11. That it is pertinent to mention here the order dated 04.01.2023 passed by this Hon'ble Tribunal recording that the boundary of the village Thatara where the mining has been allowed is within 950 mtrs. from the boundary of the ESZ of the Son Gharial Wildlife Sanctuary and such activities are prohibited within 1 Km of the boundary of the ESZ. Prima Facie, it is evident that EC and mining lease have been granted illegally to the proponent.

12. That with regard to the letter dated 27.03.2023 of the MoEF & CC stating sand mining site is outside the ESZ boundary i.e. 950 meters, *firstly*, it is submitted here wrongly stated by the MoEF & CC as no officer of the MoEF & CC visited the mining site ascertaining the distance between mining site and ESZ, *secondly*, the mining site was situated on the river bank as this was a river bed mining and the river bank is ESZ boundary as per description in notification.

13. That vide APCCF report dated 22.11.2023 distance between mining site and ESZ stated to be 1850 meter wrong hence denied, *firstly*, the outcome of letter dated 14.09.2021 by Member Secretary, MPSEIAA to the Field Director, Sanjay Tiger Reserve has not been placed on record for reference clarifying about the distance between mining site and ESZ, *secondly*, as per notification the Son Gharial Wildlife Sanctuary is located in Sidhi, Singrauli, Satna and Shahdol Districts of Madhya Pradesh and it is spread over 209 kilometer of length and 200 meters width on both river banks of Son Gopad and Banas rivers. Simply drawing map without any evidentiary basis cannot be accepted as description according to notification will prevail.

14. That a new distance has been evolved vide letter dated 03.01.2024 between ESZ and mining site i.e. 3600 meters wrong hence denied as description given in notification dated 13.12.2016 will prevail according to which mining site thatara falls within the prohibited ESZ.

APPLICANT

THROUGH



(VIKAS KUMAR SINGH)

ADVOCATE

Place : New Delhi
Date : 09.07.2024

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..Applicant

Versus

MoEF & CC and Others

..Respondents

AFFIDAVIT

I, Abhishek Pandey aged about 34 years S/o Late Kanhaiya Prasad R/o Village- Lodhi, Post - Robertsganj, Distt.- Sonbhadra, (U.P.) and at present in New Delhi do hereby solemnly affirm and state as under :-

1. That I am sole applicant in the present Original Application and I have been dealing with the subject matter of this original application and therefore I am well conversant with the facts and circumstances of the case and competent to file this affidavit.
2. The accompanying Reply/Objections has been drafted under my instructions and the facts mentioned therein are true to my knowledge and the legal submissions are on the advice of the counsel believed to be true and correct to my personal knowledge.
3. That the annexures attached to this reply / objections are true to my personal knowledge and belief.



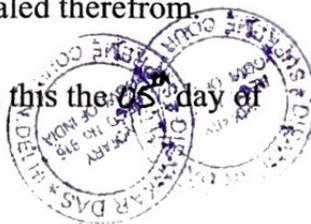
Abhishek Pandey
DEPONENT

VERIFICATION:-

I, above- named, deponent do hereby verify that the contents of paras 1 to 3 of this my affidavit are true and correct to my personal knowledge and belief being based on record and nothing has been concealed therefrom.

Verified at New Delhi on this the 05th day of July, 2024.

Attested
DIPANKAR DAS
ADVOCATE
NOTARY PUBLIC
REGD. NO. 915
GOVT. OF INDIA
LAWYERS CHAMBER
SUPREME COURT OF IN
NEW DELHI



Abhishek Pandey
DEPONENT

11.	Yearly PUC certification for trucks @2000*6	NIL	12000
12.	Solar lights use at site office	40,000	5000
13.	First Aid kit & life jackets (5)	15000	5000
14.	Caution boards for warning	5000	-
15.	Development of grazing land along river banks	NIL	10000
	Total	38,45,000	3,57,000
16.	PPE kits, Hand sanitizer etc for Covid-19 awareness		60,000

18. Case No 7882/2020 M/s R.K.Transport and Construction Ltd, Shri Sachin Agrawal, Prop., 65-A, Transport Nagar, Dist. Korba, CG - 486889 Prior Environment Clearance for Sand Quarry in an area of 4.95 ha. (130530 cum per annum) (Khasra No. 01), Village - Thatara, Tehsil - Chitrangi, Dist. Singrauli (MP)

This is case of Sand Quarry. The application was forwarded by SEIAA to SEAC for appraisal. The proposed site at Khasra No. 01, Village - Thatara, Tehsil - Chitrangi, Dist. Singrauli (MP) 4.95 Ha. The project requires prior EC before commencement of any activity at site.

PP has submitted a copy of approved Mining Plan, DSR report, information in the lease's within 500 meters radius around the site and other requisite information in the prescribed format duly verified in the Collector Office (Praman-Patr) letter no. 4236 dated: 03.09.2020 has reported that there are no more mines operating or proposed within 500 meters around the said mine .

The case was presented by the PP and their consultant. PP stated that this is a case of river sand mining on Sone River. Moreover, in the Ekal Pramana Patra mentioned that the proposed site is located 1138 meters from ESZ of Sone Ghariyal Wildlife Sanctuary. In this context vide notification S.O. 4030 (E), December 14, 2016, Son Gharial Wildlife Sanctuary (ESZ) also confirmed extent of the ESZ that is 1.0KM around the boundary of Sone Ghariyal Wildlife Sanctuary. During presentation it was observed that part of lease is submerged in river water for which PP submitted that after rainy season the lease becomes dry and that will

not mine sand from the submerged area. After presentation the committee asked to submit following details:

1. PP's commitment that no in- stream mining shall be carried out.
2. Revised plantation details as suggested during presentation (@1500 trees per hectare).
3. Revised EMP with appropriate additional budget plantation as suggested during presentation by the committee.

PP has submitted the response of above queries same date vide letter dated 07.11.2020, which was placed before the committee. The mining shall be done as per the approved mine plan by concerned DGMs. The EMP and other submissions made by the PP were found to be satisfactory and acceptable, hence committee decided to recommend the case for grant of prior EC subject to the following special conditions in addition to the standard conditions at annexure 'B':

1. Production of Sand as per mine plan with quantity not exceeding 1,30,530 cum/year.
2. Following provisions are made by PP in proposed EMP:

Particular	Capital	Recurring
Dust Suppression through tanker over Transport road, 1.50 km road * 7.50m (15Rs/km) Approx running per day 20.00 km (12 trip per day) @200 day = 4000Km	-	0.60
Sub Total	-	0.60
Plantation (Capital cost) in village area (7400@355rs)	26.27	-
Maintenance of Plantation (village area & lease area) 6000 @ Rs 45 /- per plant	-	3.38
Plantation (Capital cost) along the river bank 100no. @145	0.145	-
Sub Total	26.42	3.38
Roads repair and maintenance (1.50 km X 7.5mW@2.0 lakh per Km)	-	3.00
Construction of WBM Road (1.50km X 7.5mW@9.0 lakh per Km)	13.50	
Sub Total	13.50	3.00
Personal Protective Equipments (Mask, Gloves, Goggles) for 60 labours @1000	0.60	0.60

Medical Checkup facility, first aid and other welfare activities for 60 labours @1500	0.90	0.90
Fire fighting arrangement 6kg fire extinguisher @2no @ 2000/-, Caution board,	0.04	0.01
PUC Certification of vehicles @500 per vehicles	-	0.05
Provision of life jacket, mask for workers 10No.@1500	0.15	-
Sub Total	1.69	1.56
MSW Waste Management 04 no. dusts bin capacity @2kg each @1000.00	0.04	0.10
Sub Total	0.04	0.10
Environmental Monitoring cost	8.50	6.50
Sub Total	8.50	6.50
Total EMP cost	44.82	14.46
For social upliftment of nearby area.	2.50	0.00
Sub Total	2.50	0.00
Grand Total	52.65	15.14

19. Case No 7875/2020 Shri Trilok Patel S/o Shri Madhusudan Patel, Village - Maharajkhedi Balkhad, Tehsil - Kasrawad, Dist. Khargone, MP - 451228 Prior Environment Clearance for Murrum Quarry in an area of 2.0 ha. (5000 cum per annum) (Khasra No. 253), Village - Balkhad, Tehsil - Kasrawad, Dist. Khargone (MP)

This is case of Murrum Quarry. The application was forwarded by SEIAA to SEAC for appraisal. The proposed site at Khasra No. 253, Village - Balkhad, Tehsil - Kasrawad, Dist. Khargone (MP) 2.0 Ha. The project requires prior EC before commencement of any activity at site.

PP has submitted a copy of approved Mining Plan, DSR report, information in the lease's within 500 meters radius around the site and other requisite information in the prescribed format duly verified in the Collector Office (Praman-Patr) letter no. 3374 dated: 01.10.2020 has reported that there are 01 more mines operating or proposed within 500 meters around the said mine with total area of 04 ha. including this mine.

Minutes of the 645th Meeting of SEIAA dated 27.11.2020

Hence, Prior Environmental Clearance is granted for Sand Quarry in an area of 4.0 ha. for production capacity of 10,000 cum/year at Khasra No. 54/3 at Village - Dehriya, Tehsil - Barwah, Dist. Khargone (MP) for the lease period to M/s R.K.Gupta Contractors and Engineers Pvt. Ltd, Authorized Person, Shri Rajendra Kumar Gupta, B-72, Shahpura, Dist. Bhopal, MP - 451115

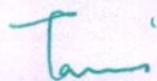
5. **Case No. 7882/2020** Prior Environment Clearance for Sand Quarry in an area of 4.95 ha. for production capacity of 130530 cum/year at Khasra No. 01 at Village - Thatara, Tehsil - Chitrangi, Dist. Singrauli (MP) by M/s R.K.Transport and Construction Ltd, Shri Sachin Agrawal, Prop., 65-A, Transport Nagar, Dist. Korba, CG - 486889).

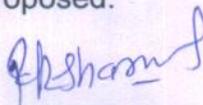
This case was recommended in 465th SEAC meeting dated 07.11.2020 and it was recorded that.....

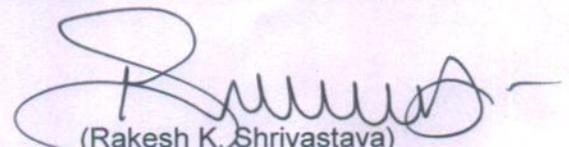
".....PP has submitted the response of above queries same date vide letter dated 07.11.2020, which was placed before the committee. The mining shall be done as per the approved mine plan by concerned DGMs. The EMP and other submissions made by the PP were found to be satisfactory and acceptable, hence committee decided to recommend the case for grant of prior EC subject to the following special conditions in addition to the standard conditions at annexure 'B':

PP/Consultant made a presentation on all aspects of the project and all concerned issues were discussed in detail. **After detailed discussions and perusal of recommendations of 465th SEAC meeting dated 07.11.2020, presentation made by the PP in SEIAA, it was decided to accept the recommendation of SEAC for grant of prior EC to the project subject to the following specific conditions:-**

- I. PP shall not start mining activity before execution of lease agreement.
- II. The production capacity shall be limited to the quantity as recommended by SEAC.
- III. The entire lease area should be properly fenced and boundary stones marked at the site.
- IV. PP shall ensure to leave necessary distance from road bridge as per Enforcement & Monitoring Guidelines for Sand Mining-2020
- V. No ramp will be allowed within the river basin to transport sand to the other bank. Transportation will be allowed on the bank side where the mineral is being excavated.
- VI. No in-stream mining shall be allowed. The local authorities should ensure that the mining activity is confined only in the dry portion where sand is exposed.
- VII. The depth of the pit shall be as per Approved Mining Plan.
- VIII. No transportation shall be permitted within the village.
- IX. Alternate transportation route should be decided in consultation with the local Gram Panchayat.
- X. Total 6000 saplings of suitable tree species i.e. Neem, Pipal, Bargad, Mango, Amla, Munga, Jamun etc. shall be planted by PP under plantation programme **in village**, community places & school. PP shall also explore and identify the chunk of land in the area from revenue record to carry out plantation programme as proposed.


(Tanvi Sundriyal)
Member Secretary


(R.K. Sharma)
Member


(Rakesh K. Shrivastava)
Chairman

- XI. Water sprinkling will be done on the approach road on the regular basis.
XII. PP must ensure the implementation of following activities under CER:

- Provision of infrastructure facility at school in terms of Toilets and, boundary wall

The modification to the above activities can be made with the permission of the district administration and need based activity for the development of nearby villages shall be implemented by PP in consultation with the District Collector and Gram Panchayat.

- XIII. PP should ensure to submit half yearly compliance report, Plantation and CER activity report along with photographs of all activities in MP-SEIAA. If PP is failed to upload or submit two consecutive half yearly compliance reports of EC conditions to concerned authority (SEIAA and Regional Office, MoEF&CC, Gol, Bhopal) than prior environmental clearance issued to PP will automatically be treated as cancelled/ revoked as per OM No. 930/SEIAA/2019 dated 30.05.2019 issued by MPSEIAA.

Hence, Prior Environmental Clearance is granted for Sand Quarry in an area of 4.95 ha. for production capacity of 130530 cum/year at Khasra No. 01 at Village - Thatara, Tehsil - Chitrangi, Dist. Singrauli (MP) for the lease period to M/s R.K.Transport and Construction Ltd, Shri Sachin Agrawal, Prop., 65-A, Transport Nagar, Dist. Korba, CG - 486889.

6. **Case No 7652/2020** Shri Khurshid Ahamad Qureshi, H.No. 203, Mission Chowk, Dist. Katni, MP - 470001 Prior Environment Clearance for Stone Quarry in an area of 1.48 ha. (3,060 cum per annum) (Khasra No. 109, 111, 112, 115, 116/2), Village - Ratanpur, Tehsil - Shahgarh, Dist. Sagar (MP).

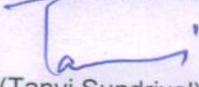
This case was recommended in 464 SEAC meeting dated 03-10-20 and it was recorded that.....

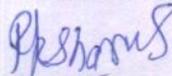
Vide letter dated 01/10/2020 PP has submitted the reply which was found to be satisfactory and acceptable, hence committee decided to recommend the case for grant of prior EC subject to the following special conditions in addition to the standard conditions at annexure 'A':

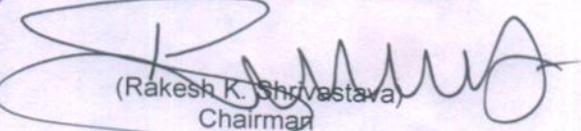
PP/Consultant made a presentation on all aspects of the project and all concerned issues were discussed in detail. After detailed discussions and perusal of recommendations of 464 SEAC meeting dated 03-10-20, **it was observed that the lease is granted in 3 parts which is not as MMRD rules. So it was decided to ask PP to submit revised mining lease order and mining plan for one or two part as per MMRD rules.**

7. **Case 79/2008** Prior Environment Clearance for Badari lime stonemine 5.82 ha. Village- Badari Vijayraghogarh, Distt. Katni M.P by S.N Sunderson and Co.1, Deshbandhu Gupta Road New Delhi

The agreement of lease transfer has been executed on 23.12.2008 to M/s ACC Limited while Prior EC was accorded by SEIAA to M/s S.N. Sunderson & Co. for above Badari Lime Stone Mine of 5.82 ha. vide letter No. 372/EPCO-SEIAA/09 dated


(Tanvi Sundriyal)
Member Secretary


(R.K. Sharma)
Member


(Rakesh K. Shrivastava)
Chairman



State Environment Impact Assessment Authority, M.P.
(Ministry of Environment, Forest and Climate Change, Government of India)

Environmental Planning & Coordination Organization

Paryavaran Parisar, E-5, Arera Colony

Bhopal - 462016

visit us <http://www.mpseiaa.nic.in>

Email : mpseiaa@gmail.com

Tel.: 0755 - 2466970, 2466859

Fax : 0755 - 2462136

No.: 5059 /SEIAA

Date: 7.12.20

To,
M/s R.K.Gupta Contractors and Engineers Pvt. Ltd,
Shri Sachin Agrawal, Prop.,
65-A, Transport Nagar, Dist. Korba, CG - 486889

Sub: Case No. 7882/2020 Prior Environment Clearance for Sand Quarry in an area of 4.95 ha. for production capacity of 130530 cum/year at Khasra No. 01 at Village - Thatara, Tehsil - Chitrangi, Dist. Singrauli (MP) by M/s R.K.Transport and Construction Ltd, Shri Sachin Agrawal, Prop., 65-A, Transport Nagar, Dist. Korba, CG - 486889.

This has reference to your letter received in SEIAA office on 01.10.2020 and subsequent letters seeking Prior Environmental Clearance for the above project under the EIA Notification, 2006. The proposal has been appraised as per prescribed procedure in the light of provisions under the EIA Notification, 2006 on the basis of the mandatory documents enclosed with the application viz., the Form - I & II, Appendix-1, DSR, Mining Plan & EMP, the additional clarifications furnished in response to the observations of the State Expert Appraisal Committee (SEAC) and State Environment Impact Assessment Authority (SEIAA) constituted by the competent Authority.

II. There is no National Park/Sanctuary/Biodiversity area within 10 Km radius. There is no human settlement within 500 m. from mining site. There is no forest boundary within 250 m. from mine site.

The project has been considered in accordance with the provisions of the EIA notification issued by the Ministry of Environment & Forests vide S.O. 1533 (E), dated 14th September 2006.

III. Based on the information submitted, as at Para (II) above and others the State Level Environment Impact Assessment Authority (SEIAA) considered the case in its 645th SEIAA meeting dated 27.11.2020 and decided to accept the recommendations of 465th SEAC meeting dtd. 07.11.2020.

Hence, Prior Environmental Clearance is granted for Sand Quarry in an area of 4.95 ha. for production capacity of 130530 cum/year at Khasra No. 01 at Village - Thatara, Tehsil - Chitrangi, Dist. Singrauli (M.P.) for the lease period to M/s R.K.Transport and Construction Ltd, Shri Sachin Agrawal, Prop., 65-A, Transport Nagar, Dist. Korba, CG - 486889, subject to the following specific conditions as recommended by SEIAA & SEAC and subsequent Standard Conditions.

A. Specific Conditions

1. PP shall not start mining activity before execution of lease agreement.
2. The production capacity shall be limited to the quantity as recommended by SEAC.
3. The entire lease area should be properly fenced and boundary stones marked at the site.
4. PP shall ensure to leave necessary distance from road bridge as per Enforcement & Monitoring Guidelines for Sand Mining-2020
5. No ramp will be allowed within the river basin to transport sand to the other bank. Transportation will be allowed on the bank side where the mineral is being excavated.
6. No in-stream mining shall be allowed. The local authorities should ensure that the mining activity is confined only in the dry portion where sand is exposed.
7. The depth of the pit shall be as per Approved Mining Plan.
8. No transportation shall be permitted within the village.
9. Alternate transportation route should be decided in consultation with the local Gram Panchayat.
10. Total 6000 saplings of suitable tree species i.e. Neem, Pipal, Bargad, Mango, Amla, Munga, Jamun etc. shall be planted by PP under plantation programme in village, community places & school. PP shall also explore and identify the chunk of land in the area from revenue record to carry out plantation programme as proposed.
11. Water sprinkling will be done on the approach road on the regular basis.
12. PP must ensure the implementation of following activities under CER:
 - Provision of infrastructure facility at school in terms of Toilets and, boundary wall.

The modification to the above activities can be made with the permission of the district administration and need based activity for the development of nearby villages shall be implemented by PP in consultation with the District Collector and Gram Panchayat.

13. PP should ensure to submit half yearly compliance report and CSR activity report with photographs of plantation in MP-SEIAA. If PP is failed to upload or submit two consecutive half yearly compliance reports of EC conditions to concerned authority (SEIAA and Regional Office, MoEF&CC, Gol, Bhopal) than prior environmental clearance issued to PP will automatically be treated as cancelled/ revoked as per OM No. 930/SEIAA/2019 dated 30.05.2019 issued by MPSEIAA.
14. Following provisions are made by PP in proposed EMP:

Particular	Capital	Recurring
Dust Suppression through tanker over Transport road, 1.50 km road * 7.50m (15Rs/km) Approx running per day 20.00 km (12 trip per day) @200 day = 4000Km	-	0.60
Sub Total	-	0.60
Plantation (Capital cost) in village area (7400@355rs)	26.27	-
Maintenance of Plantation (village area & lease area) 6000 @ Rs 45 /- per plant	-	3.38
Plantation (Capital cost) along the river bank 100no. @145	0.145	-
Sub Total	26.42	3.38
Roads repair and maintenance (1.50 km X 7.5mW@2.0 lakh per Km)	-	3.00
Construction of WBM Road (1.50km X 7.5mW@9.0 lakh per Km)	13.50	
Sub Total	13.50	3.00
Personal Protective Equipments (Mask, Gloves, Goggles) for 60 labours @1000	0.60	0.60
Medical Checkup facility, first aid and other welfare activities for 60 labours @1500	0.90	0.90
Fire fighting arrangement 6kg fire extinguisher @2no @ 2000/-, Caution board,	0.04	0.01
PUC Certification of vehicles @500 per vehicles	-	0.05

Provision of life jacket, mask for workers 10No.@1500	0.15	-
Sub Total	1.69	1.56
MSW Waste Management 04 no. dusts bin capacity @2kg each @1000.00	0.04	0.10
Sub Total	0.04	0.10
Environmental Monitoring cost	8.50	6.50
Sub Total	8.50	6.50
Total EMP cost	44.82	14.46
For social upliftment of nearby area.	2.50	0.00
Sub Total	2.50	0.00
Grand Total	52.65	15.14

15. District Authority should annually record the deposition of sand in the lease area (at an interval of 100 meters for leases 10 ha or > 10.00 ha and at an interval of 50 meters for leases < 10 ha.) before monsoon & in the last week of September and maintain the records in RL (Reduce Level) Measurement Book. Accordingly authority shall allow lease holder to excavate only the replenished quantity of sand in the subsequent year.
16. Overhead sprinklers arrangements with solar pumps should be provided for dust suppression at the exit of the lease area and fixed types sprinklers on the evacuation road. PP should maintain a log book wherein daily details of water sprinkling and vehicle movement are recorded.
17. Only registered vehicles/tractor trolleys which are having the necessary registration and permission for the aforesaid purpose under the Motor Vehicle Act and also insurance coverage for the same shall alone be used for said purpose.
18. Transportation of material shall only be done in covered & PUC certified vehicles with required moisture to avoid fugitive emissions. Transportation of minerals shall not be carried out through forest area without permissions from the competent authority.
19. Mineral evacuation road shall be made Pucca (WBM/black top) by PP.
20. Sand and gravel shall not be extracted up to a distance of 1 kilometer (1Km) from major bridges and highways on both sides, or five times (5x) of the span (x) of a bridge/public civil structure (including water intake points) on up-stream side and ten times (10x) the span of such bridge on down-stream side, subjected to a minimum of 250 meters on the upstream side and 500 meters on the downstream side.
21. Mining depth should be restricted to 3 meters or water level, whichever is less and distance from the bank should be 1/4th or river width and should not be less than 7.5 meters. No in-stream mining is allowed. Established water conveyance channels should not be relocated, straightened, or modified.
22. Demarcation of mining area with pillars and geo-referencing should be done prior to the start of mining.
23. PP shall carry out independent environmental audit atleast once in a year by reputed third party entity and report of such audit be placed on public domain.
24. No Mining shall be carried out during Monsoon season.
25. The mining shall be carried out strictly as per the approved mine plan and in accordance with the Sustainable Sand Mining Management Guidelines, 2016 and Enforcement & Monitoring Guidelines for Sand Mining, 2020 issued by the MoEF&CC ensuring that the annual replenishment of sand in the mining lease area is sufficient to sustain the mining operations at levels prescribed in the mining plan.
26. If the stream is dry, the excavation must not proceed beyond the lowest undisturbed elevation of the stream bottom, which is a function of local hydraulics, hydrology, and geomorphology.
27. After mining is complete, the edge of the pit should be graded to a 2.5:1 slope in the direction of the flow.
28. Necessary consents shall be obtained from MPPCB and the air/water pollution control measures have to be installed as per the recommendation of MPPCB.
29. Thick plantation shall be carryout on the banks of the river adjacent to the lease, mineral evacuation road and common area in the village. PP would maintain the plants for five years including casualty replacement. PP should also maintain a log book containing annual details of tree plantation and causality

- replacement and to take adequate precautions so as not to cause any damage to the flora and fauna during mining operations.
30. Appropriate activities shall be taken up for social up-liftment of the area. Funds reserved towards the same shall be utilized through Gram Panchayat/competent authority.
 31. Six monthly occupational health surveys of workers shall be carryout and all the workers shall be provided with necessary PPE's. Mandatory facilities such as Rest Shelters, First Aid, Proper Fire Fighting Equipments and Toilets (separate for male & female) shall also be provided for all the mine workers and other staff. Mine's site office, rest shelters etc shall be illuminated and ventilated through solar lights.
 32. A separate bank account should be maintained for all the expenses made in the EMP and CER activities by PP for financial accountability and these details should be provided in Annual Environmental Statement. In case the allocated EMP budget for mitigative measures to control the pollution is not utilized fully, the reason of under utilization of budgetary provisions for EMP should be addressed in annual return.
 33. PP shall be responsible for discrepancy (if any) in the submissions made by the PP to SEAC & SEIAA.
 34. The amount towards reclamation of the pit and land in MLA shall be carried out through the mining department. The appropriate amount as estimated for the activity by mining department has to be deposited with the Collector to take up the activity after the mine is exhausted.
 35. NOC of Gram Panchayat should be obtained for the water requirement and forest department before uprooting any trees in the lease area.
 36. The leases which are falling <250 meters of the forest area and PP has obtained approval for the Divisional Level Commissioner committee, all the conditions stipulated by Divisional Level Commissioner committee shall be fulfilled by the PP.
 37. The validity of the EC shall be as per the provisions of EIA Notification subject to the following: Expansion or modernization in the project, entailing capacity addition with change in process and or technology and any change in product - mix in proposed mining unit shall require a fresh Environment Clearance.
 38. If it being a case of Temporary Permit (TP), the validity of EC should be only up to the validity of TP and PP has to ensure the execution of closure plan.
 39. A separate budget in EMP & CER shall maintained for development and maintenance of grazing land as per the latest O.M dated 16/01/2020.
 40. The project proponent shall follow the mitigation measures provided in MoEFCCs Office Memorandum No. Z-11013/57/2014-IA. II (M) dated 29th October 2014, titled "Impact of mining activities on Habitations-issues related to the mining Projects wherein Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area".

B. Standard Conditions

1. Valid postal address of the PP with e-mail details.
2. Any change in the corressondance address be duly intimated to all the regulatory authority within 30 days of such change.
3. GPS coordinate of the mine lease area be reflected in the EC for the ease of monitoring.
4. A display board with following details of the project is mandatory at the entry to the mine.
 - a) Lease owner's details; Name, Contact details etc.
 - b) Mining Lease area of the project (in ha.)
 - c) Production capacity of the project.
5. No heavy vehicles shall be allowed to enter the river bed.
6. The transporation of the sand from the excavation pits of the leased area to the loading point shall be through trollies (tractor trollies) and not by heavy vehicles.
7. Only registered tractor trollies which are having the necessary registration and permission for the aforesaid purpose under the Motor Vehicle Act and also insurance coverage for the same shall alone be used for the said purpose.

8. The banks on the curve of the river regime should be stabilized by proper bunds and then proper plantation should be carried out. Collector, should monitor so that the sand mining should not disturb the ecology of the region.
9. Mining will be carried out as per the approved Mining Plan. In case of any violation of Mining Plan the Environmental Clearance given by SEIAA will stand cancelled.
10. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
11. It shall be ensured that mining does not in any way disturb the turbidity, velocity and flow pattern of the river water.
12. It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting.
13. Precise mining area will be jointly demarcated at site by officials of Mining/Revenue department prior to mining operations for all proposals under consideration.
14. Parking of vehicles should not be made on public places.
15. Special Measures shall be adopted to prevent the nearby settlements from the impacts of mining activities. Maintenance of roads through which transportation of minor minerals is to be undertaken, shall be carried-out regularly.
16. Measures for prevention and control of soil erosion and management of silt shall be undertaken.
17. The project proponent will ensure necessary protection measures around the mine pit, waste dumps.
18. Plantation programme shall be carried out as per EMP. Self sustenance of the vegetation should be ensured. No tree-felling shall be done in the leased area, except only with the permission from competent authority.
19. The vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles / fine matters escape during the course of transportation.
20. Project Proponent shall ensure appropriate arrangement for shelter and drinking water for the mine workers.
21. Persons working in dusty areas shall be provided with protective respiratory devices and they shall also be imparted adequate training and information on safety and health aspects.
22. Dispensary facilities for first-aid shall be provided at site.
23. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat and Municipal Bodies, as applicable, in addition to the relevant officers of the Government
24. The Ministry or any other competent authority may alter/modify the conditions or stipulate any further condition in the interest of environment protection.
25. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
26. Any appeal against this prior environmental clearance shall lie with the Green Tribunal, if necessary, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

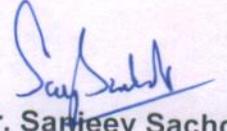
(Tanvi Sundriyal)
Member Secretary

5060
Endt No. / SEIAA/20
Copy to:-

Dated: 7.12.20

1. Principal Secretary, Department of Environment, Government of Madhya Pradesh, Mantralaya, Bhopal.

2. Secretary, SEAC, Research and Development Wing Madhya Pradesh Pollution Control Board, Paryavaran Parisar, E-5, Arera Colony Bhopal-4620 16
3. Member Secretary, Madhya Pradesh Pollution Control Board, Paryavaran Parisar, E-5, Arera Colony, Bhopal-462016
4. Collector, District Singrauli (M. P.)
5. Divisional Forest Officer, District Singrauli (M. P.)
6. I.A. Division, Monitoring Cell, MoEF& CC, Gol, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi- 110 003.
7. Director (S), Regional office of the MOEF, Western Region, Kendriya Paryavaran Bhawan, Link Road No. 3 Ravi Shankar Nagar, Bhopal-462016.
8. Director, Geology & Mining, Madhya Pradesh, 29-A, Khanij Bhawan, Arera Hills, Bhopal – 462002.
9. District Mining Officer, District Singrauli (M. P.).
10. DEO, SEIAA, for update on website.
11. Guard file.


(Dr. Sanjeev Sachdev)
Officer-in-Charge

or

// TRUE COPY //

सेवा में,

Member Secretary,

State Environment Impact Assessment Authority,
Environmental Planning & Coordination Organization,
Paryavaran Parisar, E-5, Arera Colony,
Bhopal, M.P.

अतिआवश्यक / महत्वपूर्ण
दिनांक 18/05/2021

o/c

विषय:- पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय भारत सरकार के अधिसूचना सं०-का० आ० 1533 (अ०), दिनांक 14 सितम्बर 2006 में वर्णित नियमों के विपरित पर्यावरण अनापत्ति प्रमाण पत्र निर्गत किये जाने के सम्बन्ध में-

महोदय,

आपको अवगत कराना है पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार द्वारा उक्त विषयक अधिसूचना में संशोधित अधिसूचना संख्या-का० आ० 1598 (अ०), दिनांक 25 जून 2014 के पेज सं०-09 के पैरा-11 में नियम निम्नवत् है-

"After the Schedule, in the Note relating to General Condition (GC), the following General Condition shall be substituted, namely:-

General Condition (GC):

Any project or activity specified in category 'B' will be appraised at the Central level as Category 'A', if located in whole or in part within 5 km. from the boundary of : (i) Protected areas notified under the wildlife (Protection) Act, 1972 (53 of 1972); (ii) Critically Polluted areas as identified by the Central Pollution Control Board constituted under the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) from time to time; (iii) Eco-sensitive areas as notified under sub-section (2) of section 3 of the Environment (Protection) Act 1986, and (iv) inter-State boundaries and international boundaries;"

उपरोक्त अधिसूचना से यह स्पष्ट है कि उक्त चारों परिस्थितियों में पर्यावरण अनापत्ति प्रमाण पत्र (Environmental Clearance) निर्गत करने का अधिकार केवल

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार को है। क्योंकि ऐसे प्रकरणों की सुनवाई कटेगरी-ए0 में होती है।

परन्तु आपके कार्यालय द्वारा मे0 आर0के0 ट्रांसपोर्ट एण्ड कन्सट्रक्शन लिमिटेड, अटार्नी श्री सचिन अग्रवाल, निवासी-65-1 ट्रांसपोट नगर कोरबा, जिला-कोरबा, छत्तिसगढ के पक्ष में जिला-सिंगरौली के तहसील-चितरंगी के अंतर्गत ग्राम-ठटरा की आराजी खसरा सं0-01 में रकबा 4.95हे0 पर रेत के खदान की कटेगरी-बी02 में सुनवाई करते हुए EC No.-5059/SEIAA/date 07-12-2020, Environmental Clearance निर्गत किया गया है, जिसकी छायाप्रति संलग्न है। (संलग्नक-1)

जबकि उक्त रेत की खदान म0प्र0 के ग्राम-ठटरा जो उ0प्र0 के ठीक बार्डर पर स्थित है तथा पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार के अधिसूचना दिनांक 13.12.2016 में सोन घड़ियाल सेंचूरी के पारिस्थितिक संवेदी जोन का विस्तारिय सीमा के 1 किलो मीटर के अंदर अधिसूचना के उपबन्ध-II में क्रम सं0-90 पर ग्राम-ठटरा को दर्ज किया गया है एवं पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार द्वारा जिला-सिंगरौली को क्रिटिकली पाल्यूटेड एरिया में चिन्हित किया गया है। अधिसूचना दिनांक-25 जून 2014 में उल्लिखित नियमों के अनुसार उक्त खदान पर अधिसूचना का नियम (i), (ii), (iii) & (iv) पूर्ण रूप से लागू होता है। ऐसे स्थिति में उक्त खदान कटेगरी-ए0 में आती हैं जिसकी सुनवाई करने हेतु पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार सक्षम प्राधिकारी है।

ऐसे ही समान प्रकरण में स्टेट इनवायरमेन्ट इमपैक्ट एस्समेन्ट अथार्टी, उ0प्र0 द्वारा जारी किये गये पर्यावरण अनापत्ति प्रमाण पत्र के सम्बन्ध में एप्लीकेशन नं0-04/2020 अभिनव ग्रामोद्योग एण्ड सेवा संस्थान बनाम स्टेट इनवायरमेन्ट इमपैक्ट एस्समेन्ट अथार्टी उ0प्र0 में मा0 नेशनल ग्रीन ट्रीव्यूनल, नई दिल्ली द्वारा पारित निर्णय दिनांक 20.11.2020 में स्टेट इनवायरमेन्ट इमपैक्ट एस्समेन्ट अथार्टी द्वारा निर्गत पर्यावरण अनापत्ति प्रमाण पत्र (Environmental Clearance) को निरस्त कर दिया गया था। मा0 नेशनल ग्रीन ट्रीव्यूनल के आदेश की छायाप्रति संलग्न है। (संलग्नक-2)



अतः अनुरोध है कि आपके कार्यालय द्वारा नियमों के पूर्णतः विपरित निर्गत किये गये पर्यावरण अनापत्ति प्रमाण पत्र को तत्काल निरस्त करने का कष्ट करें। जिससे की अवैधानिक रूप से बिना किसी कानूनी मान्यता के हो रहे रेत के खनन पर प्रतिबन्ध लग सके।



अखिल भारतीय कैमूर पीपुल्स फ्रंट
कार्यालय-ग्राम लोढ़ी, पोस्ट-रावर्टसगंज,
जिला-सोनभद्र (उ०प्र०) 231216
कार्यालय नं०- 9838793747

स्पेशल नं० - उपरोक्तानुसार

प्रतिलिपि- निम्न को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. प्रमुख सचिव, वन एवं पर्यावरण विभाग, म०प्र० शासन, भोपाल।
2. सचिव पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय भारत सरकार, नई दिल्ली।
3. निदेशक, म०प्र० प्रदूषण नियंत्रण बोर्ड, ई-5, लिंक रोड नं०-3, एकान्त पार्क, अरेरा कालोनी, भोपाल।
3. क्लेक्टर/जिलाधिश, जिला-सिंगरौली, म०प्र०।
4. जिला खनिज अधिकारी, बैढ़न, जिला-सिंगरौली, म०प्र०।
5. क्षेत्रीय अधिकारी, म०प्र०, प्रदूषण नियंत्रण बोर्ड, बैढ़न, जिला-सिंगरौली, म०प्र०।



State Environment Impact Assessment Authority, M.P.
(Government of India, Ministry of Environment, Forests & Climate Change)

Environmental Planning & Coordination Organization
Paryavaran Parisar, E-5, Arera Colony
Bhopal-4620 16
visit us <http://www.mpselaa.nic.in>
Tel: 0755-2466970, 2466859
Fax : 0755-2462136

No: / SEIAA/21
Date:

To,

1. **Collector**
Singrouli,
Dist. - Singrouli (MP)

2. **Field Director,**
Sanjay Tiger Reserve, Sidhi,
Dist. - Sidhi (MP)

Sub:- Complained by Shri Arun Kumar (Ziladhayaksha), Akhil Bhartiya Kamour Peoples Front, Office - Village - Lodhi, Post - Ravartsganj, District - Sonbhadra (UP).

Ref.: Case No. 7882/2020: Prior Environmental Clearance for Sand Quarry in an area of 4.95 ha. (130530 cum per annum) (Khasra No. 01), Village - Thatara, Tehsil - Chitrangi, Dist. - Singrouli (MP) by M/s R.K.Transport and Construction Ltd, Shri Sachin Agrawal, Prop., 65-A, Transport Nagar, Dist. - Korba (CG) - 486889.

With reference to above, please find enclosed herewith a copy of the complaint received vide letter dated 28.05.2021 by Shri Arun Kumar (Ziladhayaksha), Akhil Bhartiya Kamour Peoples Front, Office - Village - Lodhi, Post - Ravartsganj, District - Sonbhadra (UP) regarding above mentioned case. You are requested to kindly examine the factual status on the complaint so that necessary decision can be taken.

Encl.: As above

(Shriman Shukla)
Member Secretary

Endt No. 1074 / SEIAA/21 dtd. 01.6.2021

Copy to:

1. Shri Arun Kumar (Ziladhayaksha), Akhil Bhartiya Kamour Peoples Front, Office - Village - Lodhi, Post - Ravartsganj, District - Sonbhadra (UP) for information.


01/06/21
Member Secretary

12. Case No 7882/2020 M/s R.K.Transport and Construction Ltd, Shri Sachin Agrawal, Prop., 65-A, Transport Nagar, Dist. Korba, CG - 486889 Prior Environment Clearance for Sand Quarry in an area of 4.95 ha. (130530 cum per annum) (Khasra No. 01), Village - Thatara, Tehsil - Chitrangi, Dist. Singrauli (MP)

This is case of Sand Quarry. The application was forwarded by SEIAA to SEAC for appraisal. The proposed site at Khasra No. 01, Village - Thatara, Tehsil - Chitrangi, Dist. Singrauli (MP) 4.95 Ha. The project requires prior EC before commencement of any activity at site.

PP has submitted a copy of approved Mining Plan, DSR report, information in the lease's within 500 meters radius around the site and other requisite information in the prescribed format duly verified in the Collector Office (Praman-Patra) letter no. 4236 dated: 03.09.2020 has reported that there are no more mines operating or proposed within 500 meters around the said mine .

The case was recommended for EC in the 465th SEAC meeting dated 07-11-20 wherein it is stated that;

PP stated that this is a case of river sand mining on Sone River. Moreover, in the Ekal Pramana Patra mentioned that the proposed site is located 1138 meters from ESZ of Sone Ghariyal Wildlife Sanctuary. In this context vide notification S.O. 4030 (E), December 14, 2016, Son Ghariyal Wildlife Sanctuary (ESZ) also confirmed extent of the ESZ that is 1.0KM around the boundary of Sone Ghariyal Wildlife Sanctuary. During presentation it was observed that part of lease is submerged in river water for which PP submitted that after rainy season the lease becomes dry and that will not mine sand from the submerged area. After presentation the committee asked to submit following details:

- 1. PP's commitment that no in- stream mining shall be carried out.*
- 2. Revised plantation details as suggested during presentation (@1500 trees per hectare).*
- 3. Revised EMP with appropriate additional budget plantation as suggested during presentation by the committee.*

PP has submitted the response of above queries same date vide letter dated 07.11.2020, which was placed before the committee. The mining shall be done as per the approved mine plan by concerned DGMs. The EMP and other submissions made by the PP were

found to be satisfactory and acceptable, hence committee decided to recommend the case for grant of prior EC subject to the following special conditions in addition to the standard conditions at annexure 'B':

1. *Production of Sand as per mine plan with quantity not exceeding 1,30,530 cum/year.*

Based on the above recommendation of SEAC, SEIAA has issued EC as per decision taken in their 645th meeting dated 27-11-20”.

Vide letter dated 18.05.2021 SEAC has received complaint from Shri Arun Kumar, Distt. President, Akhil Bhartiya Kaimur Peoples Front, Post Robertsganj, Distt. Sonbhadra, U.P. regarding cancellation of EC, which was issued to M/s. R.K. Transport & Construction Limited, (PP- Shri Sachin Agrawal, Prop., 65-A, Transport Nagar, Dist. Korba, CG – 486889), regarding Sand Quarry in an area of 4.95 ha. (Khasra No. 01), Village - Thatara, Tehsil - Chitrangi, Dist. Singrauli (MP).

The complainer stated that this was the case of Category- A project hence, EC should be issued from MoEF, GoI level. The complainer quoted following points of General Conditions (GCs) mentioned under MoEF&CC notification no. 1598 (E) dated 25.06.2014 as :

“Any project or activity specified in category ‘B’ will be appraised at the Central level as Category ‘A’, if located in whole or in part within 5 km. from the boundary of :

- (i) Protected areas notified under the Wildlife (Protection) Act, 1972 (53 of 1972);*
- (ii) Critically polluted areas as identified by the Central Pollution Control Board constituted under the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) from time to time;*
- (iii) Eco-sensitive areas as notified under sub-section (2) of section 3 of the Environment (Protection) Act, 1986, and*
- (iv) Inter-State boundaries and international boundaries;”*

In above context it is stated that this case was dealt in the SEIAA & SEAC by the case no. 7882/2020 and EC was recommended in the 465th SEAC meeting dated 07-11-20 and EC was granted in 645th SEIAA meeting dated 27-11-20.

The above complaint was placed before the committee and issues raised in complaint were discussed and tabulated as below :

Sl. No.	Issues raised due to applicability of GC	Comments/ Remarks
1	Protected areas notified under the Wildlife (Protection) Act, 1972 (53 of 1972);	No adverse comments in the Collector Office's Ekal Praman Patra (Kahnij Skakha) vide letter no. 4326 dated 03.09.2020.
2	Critically polluted areas as identified by the Central Pollution Control Board constituted under the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) from time to time;	Vide CPCB letter no. 9678 dated 29.11.2019 Singrauli (MP) is not falling in Critically Polluted Area.
3	Eco-sensitive areas as notified under sub-section (2) of section 3 of the Environment (Protection) Act, 1986, and	In the Ekal Pramana Patra it is mentioned that the proposed site is located 1138 meters away from ESZ of Son Gharial Wildlife Sanctuary. While as per ESZ notification issued vide S.O. 4030 (E), December 14, 2016 the extent of the ESZ that is 1.0KM around the boundary of Son Gharial Wildlife Sanctuary. Hence lease is outside of notified ESZ.
4	Inter-State boundaries and international boundaries;"	MoEF&CC notification no. SO 141 (E) dated 15.01.2016 stated that general condition shall apply except :

		“River bed mining project on account of inter-state boundary”.
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Moreover, Collector Office (Praman-Patra) issued vide letter no. 4236 dated: 03.09.2020 has reported that there are no more mines operating or proposed within 500 meters around the said mine hence this case was appraised as Category- B-2.

Considering above facts committee observed that SEAC recommended the case as per the provisions stipulated in the EIA Notification, 2006 and complaint with above justification may be sent to SEIAA for onward necessary action.

(A. A. Mishra)
Secretary

(Dr. Praveen Chandra Dubey)
Chairman

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Minutes of the 682nd Meeting of SEIAA dated 26.08.2021

The case was recommended to modify ToR in 505th SEAC meeting dtd. 24.07.21. The case was scheduled for presentation in SEIAA. The presentation was made by the consultant Shri Umesh Mishra M/s Creative Enviro Services, Bhopal

After deliberations SEIAA Authority agreed with the recommendation of 505th SEAC meeting dtd. 24.07. 21 and decided to amend the terms of reference letter no. 742 dated 06.10.2020 for installation of static kiln with dry ceramic system. Other details such as site, configuration of autoclave, shredder, ETP etc. and also directed the project proponent that all the contents mentioned in TOR dated 06.10.2020 shall remain the same and following additional information should be incorporated during preparation of EIA report.

- i. Details of unit located within the coverage area of the project site.
- ii. Route chart of the districts by showing collection of Bio medical wastes for treatment by the propped unit.
- iii. Health Département guidelines for establishment of such units.

11. Case No 7882/2020 - Prior Environment Clearance for **Sand Quarry** in an area of 4.95 ha. (130530 cum per annum) (Khasra No. 01), Village - Thatara, Tehsil - Chitrangi, Dist. Singrauli (MP) by M/s R.K.Transport and Construction Ltd., Shri Sachin Agrawal, Prop., 65-A, Transport Nagar, Dist. Korba, CG – 486889.

The case was discussed in 505th SEAC meeting dated 24.07.2021 & it was recorded that

"Accepting the recommendation of SEAC 465th meeting dated 07.11.2020, SEIAA has issued EC as per decision taken in their 645th meeting dated 27-11-20.

Vide letter dated 18.05.2021 SEAC has received complaint from Shri Arun Kumar, Distt. President, Akhil Bhartiya Kaimur Peoples Front, Post Robertsganj, Distt. Sonbhadra, U.P. regarding cancellation of EC"

The above complaint was placed before the committee and issues raised in complaint were discussed and tabulated as below:

S. No.	Issues raised due to applicability of GC	Comments/ Remarks
1.	Protected areas notified under the Wildlife (Protection) Act, 1972 (53 of 1972);	No adverse comments in the Collector Office's Ekal Praman Patra (Kahnij Skakha) vide letter no. 4326 dated 03.09.2020.
2.	Critically polluted areas as identified by the Central Pollution Control Board constituted under the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) from time to time;	Vide CPCB letter no. 9678 dated 29.11.2019 Singrauli (MP) is not falling in Critically Polluted Area.
3.	Eco-sensitive areas as notified under sub-section (2) of section 3 of the Environment (Protection) Act, 1986, and	In the Ekal Pramana Patra it is mentioned that the proposed site is located 1138 meters away from ESZ of Son Gharial Wildlife Sanctuary. While as

(Shriman Shukla)

(Anil Kumar Sharma)

(Arun Kumar Bhatt)

Minutes of the 682nd Meeting of SEIAA dated 26.08.2021

		per ESZ notification issued vide S.O. 4030 (E), December 14, 2016 the extent of the ESZ that is 1.0KM around the boundary of Son Gharial Wildlife Sanctuary. Hence lease is outside of notified ESZ.
4.	Inter-State boundaries and international boundaries;"	MoEF&CC notification no. SO 141 (E) dated 15.01.2016 stated that general condition shall apply except: "River bed mining project on account of interstate boundary".

Moreover, Collector Office (Praman-Patra) issued vide letter no. 4236 dated: 03.09.2020 has reported that there are no more mines operating or proposed within 500 meters around the said mine hence this case was appraised as Category- B-2.

Considering above facts committee observed that SEAC recommended the case as per the provisions stipulated in the EIA Notification, 2006 and complaint with above justification may be sent to SEIAA for onward necessary action.

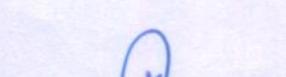
In addition to above, a copy of the complaint already sent to Collector, Singrauli and Field Director, Sanjay Tiger Reserve vide No. dated 1073 dated 01.06.2021 for examine the factual status and their comments.

In response to above complaint, point wise information received from Collector, Singrauli vide letter No 3152 dtd 23.06.2021 are as follows :-

1. As per DFO, Singrauli letter dated 01.05.18 the proposed mining site is 15 km away from forest boundary.
2. As per Tehsildar, Chitrangi letter dated 16.04.18 the proposed mining site is 02 km is away from Son-Ghariyal WLS.
3. As per Field Director, Sanjay Gandhi Tiger Reserve letter dated 07.03.18 the proposed mining site is 2.138 km is away from Son-Ghariyal WLS and 1.138 km away from Notified ESZ of Son-Ghariyal WLS.
4. As per In-charge Forest Officer, Mirzapur Forest Division, U.P. letter dated 16.05.21, the arial distance from the proposed mining site is 1.740 km away from Kaimur WLS, U.P. and 1.0 km away from Notified ESZ of Kaimur WLS U.P.
5. The proposed mining site falling within the radius of 10 km from the interstate boundary. However, as per the MoEF&CC notification no. SO. 141(E) dated 15.01.2016 stated that general condition shall apply except: "River bed mining project on account of interstate boundary".
6. As per the ESZ notification of Son-Ghariyal WLS S.O. No 4030 (E) dated 13.12.2016, the village name "Thatara" of the proposed mining site is fall under the list of villages comes under Notified ESZ of Son-Ghariyal WLS (S. No. 90).


(Shriman Shukla)


(Anil Kumar Sharma)


(Arun Kumar Bhatt)

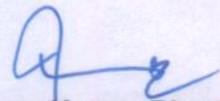
Minutes of the 682nd Meeting of SEIAA dated 26.08.2021

After detailed discussion, it is observed that the factual status and information regarding the distance of proposed mining site from boundary of the Notified ESZ of Son-Ghariyal WLS duly certified by from Field Director, Sanjay Gandhi Tiger Reserve is still awaited and it is also noted that the village Thatara is included at S.No 90 in the list of villages as Notified Eco-Sensitive Zone. Therefore, it is decided to write a letter to obtain actual status & the location of mine site with all coordinates duly certified by the Field Director, Sanjay Tiger Reserve to ascertain whether, the mine site comes under Notified Eco-Sensitive Zone of Son-Ghariyal WLS or not.

Meeting ended with a vote of thanks to the Chair.


(Shriman Shukla)
Member Secretary

(Anil Kumar Sharma)
Member


(Arun Kumar Bhatt)
Chairman

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State Environmental Impact Assessment Authority, M.P.
(Government of India, Ministry of Environment, Forests & Climate Change)

Environmental Planning & Coordination Organization
Paryavaran Parisar, E-5. Arera Colony
Bhopal-4620 16
visit us <http://www.mpseiaa.nic.in>
Tel:0755-2466970, 2466859
Fax : 0755-2462136

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ANNEXURE-R-8

No: 1879 /SEIAA/2021

Date: 14.9.21

To,
Field Director,
Sanjay Tiger Reserve
Dist. Sidhi (MP) – 457661,

Sub: Case No 7882/2020 - Prior Environment Clearance for **Sand Quarry** in an area of 4.95 ha. (130530 cum per annum) (Khasra No. 01), Village - Thatara, Tehsil - Chitrangi, Dist. Singrauli (MP) by M/s R.K.Transport and Construction Ltd., Shri Sachin Agrawal, Prop., 65-A, Transport Nagar, Dist. Korba, CG – 486889.

The case was discussed in 682nd SEIAA meeting dtd 26.08.2021 and it was recorded that.....

"The case was discussed in 505th SEAC meeting dated 24.07.2021 & it was recorded that

"Accepting the recommendation of SEAC 465th meeting dated 07.11.2020, SEIAA has issued EC as per decision taken in their 645th meeting dated 27-11-20.

Vide letter dated 18.05.2021 SEAC has received complaint from Shri Arun Kumar, Distt. President, Akhil Bhartiya Kaimur Peoples Front, Post Robertsganj, Distt. Sonbhadra, U.P. regarding cancellation of EC"

The above complaint was placed before the committee and issues raised in complaint were discussed and tabulated as below:

S. No.	Issues raised due to applicability of GC	Comments/ Remarks
1.	Protected areas notified under the Wildlife (Protection) Act, 1972 (53 of 1972);	No adverse comments in the Collector Office's Ekal Praman Patra (Kahnij Skakha) vide letter no. 4326 dated 03.09.2020.
2.	Critically polluted areas as identified by the Central Pollution Control Board constituted under the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) from time to time;	Vide CPCB letter no. 9678 dated 29.11.2019 Singrauli (MP) is not falling in Critically Polluted Area.
3.	Eco-sensitive areas as notified under sub-section (2) of section 3 of the Environment (Protection) Act, 1986, and	In the Ekal Pramana Patra it is mentioned that the proposed site is located 1138 meters away from ESZ of Son Gharial Wildlife Sanctuary. While as per ESZ notification issued vide S.O. 4030 (E), December 14, 2016 the extent of the ESZ that is 1.0KM around the boundary of Son Gharial Wildlife Sanctuary. Hence lease is outside of notified ESZ.
4.	Inter-State boundaries and international boundaries;"	MoEF&CC notification no. SO 141 (E) dated 15.01.2016 stated that general condition shall apply except: "River bed mining project on account of interstate boundary".

Moreover, Collector Office (Praman-Patra) issued vide letter no. 4236 dated: 03.09.2020 has reported that there are no more mines operating or proposed within 500 meters around the said mine hence this case was appraised as Category- B-2.

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Considering above facts committee observed that SEAC recommended the case as per the provisions stipulated in the EIA Notification, 2006 and complaint with above justification may be sent to SEIAA for onward necessary action."

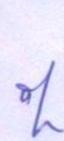
In addition to above, a copy of the complaint already sent to Collector, Singrauli and Field Director, Sanjay Tiger Reserve vide No. dated 1073 dated 01.06.2021 for examine the factual status and their comments.

In response to above complaint, point wise information received from Collector, Singrauli vide letter No 3152 dtd 23.06.2021 are as follows :-

- (i) As per DFO, Singrauli letter dated 01.05.18 the proposed mining site is 15 km away from forest boundary.
- (ii) As per Tehsildar, Chitrangi letter dated 16.04.18 the proposed mining site is 02 km is away from Son-Ghariyal WLS.
- (iii) As per Field Director, Sanjay Gandhi Tiger Reserve letter dated 07.03.18 the proposed mining site is 2.138 km is away from Son-Ghariyal WLS and 1.138 km away from Notified ESZ of Son-Ghariyal WLS.
- (iv) As per In-charge Forest Officer, Mirzapur Forest Division, U.P. letter dated 16.05.21, the arial distance from the proposed mining site is 1.740 km away from Kaimur WLS, U.P. and 1.0 km away from Notified ESZ of Kaimur WLS U.P.
- (v) The proposed mining site falling within the radius of 10 km from the interstate boundary. However, as per the MoEF&CC notification no. SO. 141(E) dated 15.01.2016 stated that general condition shall apply except: "River bed mining project on account of interstate boundary".
- (vi) As per the ESZ notification of Son-Ghariyal WLS S.O. No 4030 (E) dated 13.12.2016, the village name "**Thatara**" of the proposed mining site is fall under the list of villages comes under Notified ESZ of Son-Ghariyal WLS (S. No. 90).

After detailed discussion, it is observed that the factual status and information regarding the distance of proposed mining site from boundary of the Notified ESZ of Son-Ghariyal WLS duly certified by from Field Director, Sanjay Gandhi Tiger Reserve is still awaited and it is also noted that the village **Thatara** is included at **S.No 90** in the list of villages as **Notified Eco-Sensitive Zone**. Therefore, it is decided to write a letter to obtain actual status & the location of mine site with all coordinates duly certified by the Field Director, Sanjay Tiger Reserve to ascertain whether, the mine site comes under Notified Eco-Sensitive Zone of Son-Ghariyal WLS or not.

As per above decision, you are requested to provide actual status & the location of mine site with all coordinates to ascertain whether, the mine site comes under Notified Eco-Sensitive Zone of Son-Ghariyal WLS or not as earliest so that further decision may be taken.

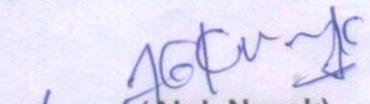

(Shriman Shukla)
Member Secretary

Endt No. 1880 / SEIAA/21

Dated: 14.9.21

Copy to:-

M/s R.K.Transport and Construction Ltd., Shri Sachin Agrawal, Prop., 65-A, Transport Nagar, Dist. Korba, CG – 486889


(Alok Nayak)
Officer-In-Charge

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7882	7882/20 1(a)	M/s R.K.Transport and Construction Ltd, Shri Sachin Agrawal, Prop., 65-A, Transport Nagar, Dist. Korba, CG - 486889, Email - jiyoji23[at]gmail[dot]com, civil[at]rktcgroup[dot]com, Mobile - 07759246613	Prior Environment Clearance for Sand Quarry in an area of 4.95 ha. (130530 cum per annum) (Khasra No. 01), Village - Thatara, Tehsil - Chitrangi, Dist. Singrauli (MP) [176210]	03-10-20	3547-48/SEIAA/20 dated 03-10-20	Sent to SEAC. EC recommended in 465 SEAC meeting dated 07-11-20. EC granted in 645 SEIAA meeting dated 27-11-20. EC issued vide letter no. 5059- 60/SEIAA/20 dated 07-12-20. Case sent to SEIAA for onward action in 505 SEAC meeting dated 24-07-21. It is decided to write a letter to obtain actual status & the location of mine site with all coordinates duly certified by the Field Director, Sanjay Tiger Reserve to ascertain whether, the mine site comes under Notified Eco-Sensitive Zone of Son-Ghariyal WLS or not in 682 SEIAA meeting dated 26-08-21. Letter no. 1879-80/SEIAA/21 dated 14- 09-21 to Field Director, Sanjay Tiger Reserve - to provide factual status & the location of mine site with all coordinates to ascertain whether the mine site comes under Notified Eco-sensitive zone of Son- Ghariyal or not as earliest.	Compliance report for the period of June 21, Dec. 21 received by email on 05-01-22.
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